

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

IN THE MATTER OF:

Mr. Saumil Gupta

Vs

M/s. Mass Con (India) Pvt Ltd.

Item No.-204

IB - 2729/ND/2019

....Applicant

....Respondent

SECTION

Under Section – 7 of IBC, 2016

CORAM:

SHRI ABNI RANJAN KUMAR SINHA  
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)

Order delivered on 06.01.2020

PRESENT:

For the Applicant

For the Respondent

: Adv. Nikshubla Sethi, Adv. Kanhaiya Maheshwari

: Adv. Dinkar Singh

ORDER

Ld. Counsel for the petitioner has put in appearance and submitted that he is aware of the Ordinance passed on 28.12.2019 regarding the amendment made in the financial creditor in respect of the allottee and seeks adjournment to make necessary corrections in the petition. List the case for 22.01.2020, as prayed for.

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(SUMITA PURKAYASTHA)  
MEMBER (T)

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(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)